

(2018) 04 P&H CK 0072

In the Punjab And Haryana At Chandigarh

Case No : CWP No.16768 of 2015, CWP No.16914 of 2015, CWP No.16915 of 2015

Manish and others

APPELLANT

Vs

State of Haryana and others

RESPONDENT

Date of Decision : 03-04-2018

Acts Referred:

Citation : (2018) 04 P&H CK 0072

Hon'ble Judges : Arun Palli, J

Bench : Single Bench

Final Decision : Disposed Of

Judgement

ARUN PALLI , J. (Oral)

Learned counsel for the respondents submit that as the petitioners have since been offered employment, in lieu of the acquisition of their land holdings and they have even joined, nothing substantive survives in this petition.

The factual position, as set out above, is not disputed by learned counsel for the petitioners, except that claim of petitioner No.3, i.e. Sandeep son of

Dharamvir, in CWP No.16914 of 2015, has not been considered yet.

Learned counsel for respondents No.2 and 3, submits, for name of petitioner No.3 was not forwarded in the first list of 293 candidates, who were

offered employment, there was no occasion to consider his claim. However, in the subsequent list sent by the Sub Divisional Officer (Civil), Jhajjar

to Chief Executive Administration H.P.G.C.L. Panchkula on 17.4.2014, father's name of petitioner No.3, is reflected at serial No.3. Thus, upon

instructions from Sh.Sombir, Assistant, she submits that if petitioner No.3, represents, within two weeks from today, to respondent No.2, upon such

representation being made, his claim shall be considered and dealt with within a further period of four weeks. And, appropriate orders in accordance with law shall be passed.

That being so, learned counsel for the petitioners submits that let this petition be disposed of, in terms of the statement made by learned counsel for the respondents, for, the petitioner shall move an appropriate representation to the respondents/authorities.

The petition is accordingly disposed of, in the above terms. This Court is sanguine that in the event, the claim of the petitioner is declined by the respondents-authority, they shall pass a comprehensive order assigning reasons in support thereof.